SHRI JYOTIRMOY BOSU: I take it very seriously.

MR. SPEAKER: Completely a changed man now. What a gentleman he is sometimes!

13'06 hrs.

PAPERS LAID ON THE TABLE

REPORT OF TECHNICAL ENQUIRY
COMMITTEE ON COLLAPSE OF
ROOF STRUCTURE OF STEEL
MELTING SHOP IN ROURKELA STEEL PLANT

THE MINISTER OF STEEL AND MINES (SHRI S. MOHAN KUMARA-MANGALAM): I beg to lay on the Table a copy of the Report (Hindi and English versions) of Technical Enquiry Committee on the collapse of the roof structure of the Steel Melting Shop in the Rourkela Steel Plant in July, 1971. [Placed in Library. See No. LT-1171/71]

ADMISSION AS ADVOCATE (TRAINING AND EXAMINATION) (AMENDMENT) RULES, 1971

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ SINGH CHAUDHARY): I beg to lay on the Table a copy of the Admission as Advocate (Training and Examination) (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. S. O. 3598 in Gazette of India dated the 25th September, 1971, under sub-section (5) of section 49A of the Advocates Act, 1961. [Placed in Library. See No. LT—1172/71]

AUDIT REPORT (CIVIL) 1970 AND APPROPRIATION ACCOUNTS (CIVIL), 1968-69

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): On behalf of Shri K. R. Ganesh, I beg to lay on the Table:

- (1) A copy of the Audit Report (Civil) 1970 (Hindi version) under article 15(1) of the Constitution.
- (2) A copy of the Appropriation Accounts (Civil), 1968-69 (Hindi version). [Placed in Library. See No. LT-1173/71]

MYSORE IRRIGATION (AMENDMENT)
RULES

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): I beg to lay on the Table a copy of the Mysore Irrigation (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 268 in Mysore Gazette dated the 17th August, 1971 under sub-section (4) of section 71 of the Mysore Irrigation Act, 1955, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore. [Placed in Library. See. No. LT—1174/71]

COTTON TEXTILES (CONTROL) FOURTH
AMENDMENT ORDER, 1971, ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE): I beg to lay on the Table:

- (1) A copy of the Cotton Textiles (Control) Fourth Amendment Order, 1971 (Hindi and English versions) published in Notification No. S. O. 3807 in Gazette of India dated the 16th October, 1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT—1175/71]
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:
 - (i) S. O. 3251 published in Gazette of India dated the 30th August, 1971 regarding management of Mahalakshmi Mills Company Limited, Beawar (Rajasthan).

[Shri A. C. George]

(ii) S. O. 3406 published in Gazette of India dated the 30th September, 1971 regarding management of the Swadeshi Cotton and Flour Mills Limited, Indore. [Placed in Library. See No. LT-1176/71]

13'08 brs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir. I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Contempt of Courts Bill, 1971, which has been passed by the Rajya Sabha at its sitting held on the 22nd November, 1971."

CONTEMPT OF COURTS BILL

AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the Contempt of Courts Bill. 1971, as passed by Rajya Sabha.

COMMITTEE ON PUBLIC UNDERTAKINGS

REPORT AND MINUTES

SHRI M. B. RANA (Broach): I beg to present the following Report and Minutes of the Committee on Public Undertakings:

- (1) First Report on Hindustan Steel Limited.
- (2) Minutes of the sittings of the Com-(1970-71 and 1971-72) relating to

the First Report of the Committee on Hindustan Steel Limited.

13'10 hrs.

STATEMENT RE: DERAILMENT OF TRAIN NO. 7-DOWN PURI-HOWRAH **EXPRESS**

MR. SPEAKER: The Railway Minister.

You can lay the statement on the Table of the House.

THE MINISTER OF RAILWAYS (SHRI K. HANUMANTHAIYA): 1 beg to lay the statement regarding derailment of Train No. 7 Down Puri-Howrah Express between Retang and Bhubaneswar stations of the South Eastern Railway on 28.11.71.

Statement

On 28,11,1971 at about 19:50 hours train No. 7 Down Puri-Howrah Express with a load of 17 bogies and hauled by two steam engines in front was running between Retang and Bhubaneswar stations on the Waltair-Howrah double line broad gauge section of Khurda Road Division of the South Eastern Railway. The front engine and the second and the third bogies derailed. The second engine alongwith first, fourth and fifth bogies derailed and capsized at Km. 440/3 obstructing both the lines.

As a result of the accident, 6 persons including three railway employees were hurt grievously. Eight persons including two railway employees sustained minor injuries.

Immediately on receipt of the information Medical Van from Khurda Road accompanied by doctors was rushed to the site. The State Government Hospital ambulance vans, which had also been called in, reached the site at 20.45 hours. The injured were removed to the hospitals. Relief train from Khurda Road accompanied by railway and police officers left for the site at 21.05 hours. The Senior Deputy General Mana-